

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-757/ND/2022
IA/782/2024

IN THE MATTER OF:
Mr. Bhupinder Singh Sawhney

...PETITIONER

Vs.

Punjab National Bank and Anr.

...RESPONDENT

Section
U/s 94(1) of IBC, 2016

Order delivered on 08.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/PG
For the Respondent

:Mr. Dhananjaya Sud, Adv.
:

ORDER

IA/782/2024

None appears on behalf of the Resolution Professional. Ld. Counsel on behalf of the Personal Guarantor is present and submitted that they have no objection if the report is accepted. No one present on behalf of the Financial Creditor. In the interest of justice, list the matter on **07.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)